

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

**ITEM No.204**  
**Co.Appeal 29 of 2019**

**Proceedings under Section 59, 58(4) of Co. Act, 2013**

**IN THE MATTER OF:**

Ramkishore Boob

.....Applicant

V/s

Mishtann Foods Ltd

.....Respondent

**Order delivered on 25/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Manoj Kumar Mishra, Advocate  
For the Respondent : Mr. Vishal Dave, Advocate a/w.  
: Mr. Nipun Singhvi, Advocate

**ORDER**

Learned Counsel for the Applicant is again directed to place on record the daily proceedings of the Trial Court in the criminal matter, since filing of the charge-sheet till date along-with copy of evidence, if any, led till date. Further, the learned Counsel for the respondent undertook to place on record movement of the each share certificate and distinctive number involved in this matter within 3 weeks.

Respondent has to give affidavit from the Registrar and Transferor with advance copy to the opposite party. The Applicant may respondent, if any, by way of counter affidavit before next date.

Re-list on 27.06.2024.

**-Sd-**

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**